

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16969/2023

(Arising out of impugned final judgment and order dated 20-04-2023 in SPLAD No. 202/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

U. P. STATE BRIDGE CORPORATION LIMITED & ANR.

PETITIONER(S)

VERSUS

SARVESH

RESPONDENT(S)

(TO BE TAKEN UP HIGH ON THE BOARD.)

(IA No. 136029/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Divyanshu Sahay, Adv.
Ms. Shradha Narayan, AOR
Mr. Akshay Sahay, Adv.

For Respondent(s)
Mr. Dinesh Kumar Tripathi, Adv.
Mr. Satyajeet Kumar, AOR
Mr. Vijay Kumar, Adv.*

UPON hearing the counsel, the Court made the following
O R D E R

1. Though the matter is listed on top of the Board, in view of the fact that both sides propose to rely on several decisions, it will take some time to hear the matter.
2. Parties shall file brief written submissions not exceeding three pages each within four weeks, by exchanging copies with each other.
3. List on 23rd July, 2024 (NMD) on top of the Board.

(POOJA SHARMA)
COURT MASTER (SH)

(*Additional physical appearance given in Court.)

(NAND KISHOR)
COURT MASTER (NSH)